

Central Administrative Tribunal, Principal Bench

Original Application No.59 of 2002

New Delhi, this the 11th day of November, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. A.P. Nagrath, Member (A)

Krishna Murari,
(M.E.S. No.486348)
Civilian Electrician
Office of the Garrison Engineer,
Mathura Cantt.

Residential Address:
Quarter No.12/6, M.E.S. Colony,
Mathura Cantt.

....Applicant

(By Advocate: Shri D.N. Sharma)

Versus

1. Union of India
(Through: The Secretary to the
Government of India)
Ministry of Defence,
South Block, New Delhi
2. The Engineer-in-Chief,
Engineer-in-Chief Branch,
Kashmir House, Army Headquarters,
D.H.Q. Post Office, New Delhi
3. The Chief Engineer,
Headquarters Central Command,
Lucknow.
4. The Commander Works Engineer,
Agra Cantt.
5. The Garrison Engineer,
Mathura Cantt.
6. Shri Kedar Nath,
Electrician (Civilian)
Office of the Garrison Engineer,
Mathura Cantt.

....Respondents

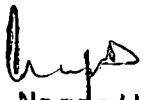
(By Advocate: Smt. Avinash Kaur)


O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant seeks that he may be permitted to withdraw the present application and to seek his remedy with the department, if available.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.


(A.P. Nagrath)
Member (A)


(V.S. Aggarwal)
Chairman

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